

17/12/93

Hon. Mr. Justice R.K. Verma J.C.

Sri Sud Satish Chandra
learned Counsel for the petitioner
is present. Sri K.C. Sinha learned
Counsel for the respondent is present
and stated that the petitioner's trans-
fer from ~~Basti to~~ ^{Basti to} Pithoragarh ^{has been}
~~modified~~ ^{modified} by another transfer order,
~~Barailly~~ ^{Barailly} transferring him from Basti to Bara-
eilly ^{and in} pursuance of the petitioner's
representation ^{according to the} ~~in~~ ^{order of} terms ^{of} directions
of this Tribunal made in the
order dated 23.9.93. Subsequently,
the respondents have further
reviewed the matter and conceded
the order of transfer of the
petitioner to Barailly. The result
is that there is no order of transfer
from Basti. Learned Counsel for the
respondent Sri K.C. Sinha confirms
this position. The petitioner would
consequently remain at Basti ^{if} ~~and~~ ⁱⁿ
he is transferred in future in
normal course. The petition ~~has~~
become infructuous and it is disposed
of as such.

R.K. Verma
J.C.